

LIR No. 8934/16

Rajesh Kumar vs. M/s Galaxy Automobiles Pvt. Ltd.

16.09.2020

Present: Sh. Raj Kumar Verma, AR for the workman.

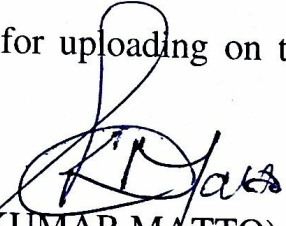
The matter is fixed for today for filing of statement of claim and also for filing the receipt of cost.

Today, on calling the case, Sh. Raj Kumar Verma, Ld. AR for the workman had appeared and filed statement of claim and photocopy of certain documents alongwith copies thereof and receipt of the cost.

Perusal of the photocopy of the document filed at page No. 10 reveals that it is the payslip of the workman, whereon, Kundli is mentioned, This court sought assistance of t his AR for the workman regarding the same because Kundli falls within the territorial jurisdiction of Sonipat (Haryana). But the Ld. AR for the workman seeks adjournment. He has submitted that he will call the workman on the next date of hearing. Workman is directed to bring bank passbook relating the account wherein he used to receive salary.

Matter stands adjourned for 30.09.2020 for the appearance of the workman and also for consideration.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
16.09.2020

LID No. 47/17

Ramesh Chandra Prasad vs. M/s IPSA Labs Pvt. Ltd.

16.09.2020

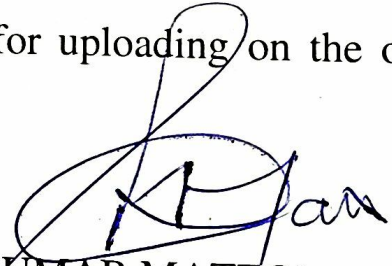
Present: None for the parties.

The matter is fixed for today for talk of settlement, failing which for arguments on the application filed by the workman.

But, today, despite of repeated calls, no one has appeared on behalf of any of the parties.

Accordingly, the matter stands adjourned for the same purpose on 26.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
16.09.2020

U/R No. 1261/17  
Ashok Kumar vs. M/s Mahendra Kabza Factory

16.09.2020

Present: Workman with Ms. Pooja, AR for the workman.  
Sh. Suraj Prakash, AR for the management.

The matter is fixed for today for making payment of remaining settled amount by the management to the workman.

Today, on calling of the case, workman has appeared alongwith his AR and AR for the management has also appeared.

Earlier the matter was fixed for 31.01.2020 filing of rejoinder and also for framing of issues and Ld. AR for the workman had filed rejoinder and this court had made effort for settlement. On this, Sh. Rahul Anand, partner of the management had offered to workman to settle the matter fully and finally for a total amount of Rs. 50,000/- and to make the payment of the settled amount in two installments. Separate statement of Sh. Rahul Anand (partner of the management) was recorded as under:

**\*Statement of Sh. Rahul Anand s/o late Sh. Mahender Kumar Anand, Age- 27 years r/o BQ-66, 4<sup>th</sup> Floor, Shalimar Bagh, New Delhi.**

**On S.A.**

I am partner of the management. I offer to the workman to settle the present matter fully and finally for a total amount of Rs. 50,000/-. In case, the workman accepts my such offer, I will pay the first installment of Rs. 25,000/- on 18.02.2020 in cash and second installment of Rs. 25,000/- will be paid by me on 20.03.2020 in cash. The management will remain bound by my statement, recorded today in the court.



RO & AC  
Sd/-

Sd/-  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
31.01.2020"

On hearing the statement of Sh. Rahul Anand, the workman has accepted his offer. Separate statement of workman has also been recorded, which is as under:

**"Statement of Sh. Ashok Kumar s/o Sh. Sohan Pal, Age- about 26 years, r/o 57/3, Shiv Vihar Colony, Gali no. 2, Shahbad Dairy, Delhi-42.**

**On S.A.**

I am workman in the present case. Today, Sh. Rahul, who is the partner of the management has offered to me to settle the present matter fully and finally for a total amount of Rs. 50,000/-. I have accepted his offer. Since, Sh Rahul has agreed to pay me first installment of Rs. 25,000/- in cash on dated 18.02.2020 and he has also agreed to pay me the remaining amount of Rs. 25,000/- in cash on 20.03.2020 in cash, so, the matter may be fixed for 18.02.2020 for the payment of first installment to me by the management. I will not file any other case against the management in future after receiving the amount of Rs. 50,000/- from the management. I will remain bound by my statement recorded today in the court.

RO & AC  
Sd/-

Sd/-  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
31.01.2020"

Accordingly, at the joint request of the both the parties, the matter was adjourned for 18.02.2020 for making payment of the first installment of Rs. 25,000/- by the management to the workman.





On dated 18.02.2020, Sh. Rahul Anand (partner of the management) had appeared and made the payment of the first installment of Rs. 25,000/- in cash to the workman and on receiving of the said amount. The workman had given the statement as under:

“Statement of Sh. Ashok Kumar, s/o Sh. Sohan Pal, aged about 30 years, r/o H. No. B-57/3, Shiv Vihar Colony, Gali No.2, Shahabad Dairy, Delhi.

On SA

I am the workman in the present case. On 31.01.2020, a settlement was arrived at between me and the management for a total amount of Rs. 50,000/-. I have received Rs. 25,000/- in cash from Sh. Rahul Ananad, who is the partner of the management today in the court being first installment and the matter may be adjourned for 20.03.2020 for payment of second installment of Rs. 25,000/-.

RO & AC

Sd/-

Sd/-

(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
18.02.2020”

Today, on calling the case, the workman has appeared alongwith his AR Ms. Pooja, who has filed the letter of authority. Same is taken on the record. The Ld. AR for the management has given Rs. 25,000/- in cash to the workman and on receiving of the said amount, the workman has given his statement as under:

“Statement of Sh. Ashok Kumar, s/o Sh. Sohan Pal, aged about 30 years, r/o H. No. B-57/3, Shiv Vihar Colony, Gali No.2, Shahabad Dairy, Delhi.

On SA

I am the workman in the present case. I have filed the present case against the management. On dated 31.01.2020, the partner of the management had offered me to settle the present matter for a total amount of Rs. 50,000/-. I have accepted his offer to settle the present matter for a total amount of Rs. 50,000/-. First installment of Rs. 25,000/- was received by me from the

✓

management in the court on dated 18.02.2020 and last and final installment of Rs. 25,000/- in cash has been received by me from the AR for the management today in the court. In view of settlement arrived at between me and the management and in view of receiving of total settled amount of Rs. 50,000/- by me from the management, the present matter may be disposed off fully and finally settled between me and the management. I will not file any other case against the management. I will remain bound my statements recorded on dated 31.01.2020, 18.02.2020 and today in the court.

RO & AC  
Sd/-

Sd/-  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
16.09.2020"

In view of the settlement arrived at between the parties and in the light of the above statements of the partner of the management and the workman, the present matter is disposed off as fully and finally settled between parties to the present lis. Both the parties will remain bound with the above statements recorded in the court. The reference is answered accordingly.

An attested copy of the award be sent to the Office of the Deputy Labour Commissioner, Government of NCT of Delhi of Distt./Area concerned for publication, as per rules and judicial file be consigned to Record Room, as per rules, after compliance of necessary legal formalities.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
16.09.2020

**IN THE COURT OF Sh. PAWAN KUMAR MATTO, PRESIDING  
OFFICER, LABOUR COURT NO. IX, ROUSE AVENUE  
COURTS : NEW DELHI**

**LIR No.** : 1261/2017  
**Date of Institution** : 06.05.2017  
**Date of Award** : 16.09.2020

**Sh. Ashok Kumar,**  
S/o Sh. Sohan Pal,  
Aged 30 years, R/o H. No.57/3,  
Shiv Vihar Colony, Gali No.2,  
Sahabad Dairy, Delhi-42.  
**(Mb. No. 8800192553)**

C/o Santosh Singh, Advocate,  
Ch. No. L-8, K.L. Sharma Block,  
Gate No.2, Tis Hazari Courts,  
Delhi-110054.

.....Workman

**Vs.**

**M/s Mahendera Kabja Factory**  
through its Proprietor  
Sh. Mahender Gupta  
(Mb. No. 9891649988)  
A.G-226, Gali No.1, Ambe Garden,  
Libashpur, Delhi-42.

.....Management

**AWARD**

1. This award of mine will dispose off the reference sent to this court by the office of Joint Labour Commissioner, Labour Department, Distt. North - West, Govt. of the National Capital Territory of Delhi, Delhi, arising



between the parties as named herein above, vide notification No. F.24/ID/234/16/NWD/154/17/ Lab/458-460 dated 13.04.2017 with the following terms of reference:-

***"Whether the services of workman Sh. Ashok Kumar s/o Sh. Sohan Pal have been terminated illegally and/or unjustifiably by the management; and if so, to what relief is he entitled and what directions are necessary in this respect?"***

2. Earlier the matter was fixed for 31.01.2020 filing of rejoinder and also for framing of issues and Ld. AR for the workman had filed rejoinder and this court had made effort for settlement. On this, Sh. Rahul Anand partner of the management had offered to workman to settle the matter fully and finally for a total amount of Rs. 50,000/- and to make the payment of the settled amount in two installments. Separate statement of Sh. Rahul Anand (partner of the management) was recorded as under:

**"Statement of Sh. Rahul Anand s/o late Sh. Mahender Kumar Anand, Age-27 years r/o BQ-66, 4<sup>th</sup> Floor, Shalimar Bagh, New Delhi.**

**On S.A.**

I am partner of the management. I offer to the workman to settle the present matter fully and finally for a total amount of Rs. 50,000/-. In case, the workman accepts my such offer, I will pay the first installment of Rs. 25,000/- on 18.02.2020 in cash and second installment of Rs. 25,000/- will be paid by me on 20.03.2020 in cash. The management will remain bound by my statement, recorded today in the court.

RO&AC

sd/-





Sd/-  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS: NEW DELHI  
31.01.2020."

3. On hearing the statement of Sh. Rahul Anand, the workman had accepted his offer. Separate statement of workman was also recorded, which is as under:

**"Statement of Sh. Ashok Kumar s/o Sh. Sohan Pal,  
Age- about 26 years, r/o 57/3, Shlv Vihar Colony, Gall  
no. 2, Shahbad Dairy, Delhi-42.**

**On S.A.**

I am workman in the present case. Today, Sh. Rahul, who is the partner of the management has offered to me to settle the present matter fully and finally for a total amount of Rs. 50,000/-. I have accepted his offer. Since, Sh Rahul has agreed to pay me first installment of Rs. 25,000/- in cash on dated 18.02.2020 and he has also agreed to pay me the remaining amount of Rs. 25,000/- in cash on 20.03.2020 in cash, so, the matter may be fixed for 18.02.2020 for the payment of first installment to me by the management. I will not file any other case against the management in future after receiving the amount of Rs. 50,000/- from the management. I will remain bound by my statement recorded today in the court.

RO&AC

Sd/-

Sd/-

(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS: NEW DELHI  
31.01.2020."

4. Accordingly, at the joint request of the both the parties, the matter was adjourned for 18.02.2020 for making payment of the first installment of Rs. 25,000/- by the management to the workman.

5. On dated 18.02.2020, Sh. Rahul Anand (partner of the management)





had appeared and made the payment of the first installment of Rs. 25,000/- in cash to the workman and on receiving of the said amount. The workman had given the statement as under:

"Statement of Sh. Ashok Kumar, s/o Sh. Sohan Pal, aged about 30 years, r/o H. No. B-57/3, Shiv Vihar Colony, Gali No.2, Shahabad Dairy, Delhi.  
On SA

I am the workman in the present case. On 31.01.2020, a settlement was arrived at between me and the management for a total amount of Rs. 50,000/-. I have received Rs. 25,000/- in cash from Sh. Rahul Ananad, who is the partner of the management today in the court being first installment and the matter may be adjourned for 20.03.2020 for payment of second installment of Rs. 25,000/-.

RO & AC  
Sd/-

Sd/-  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
18.02.2020"

6. Today, on calling the case, the workman has appeared alongwith his AR Ms. Pooja, who has filed the letter of authority. Same is taken on the record. The Ld. AR for the management has given Rs. 25,000/- in cash to the workman and on receiving of the said amount, the workman has given his statement as under:

"Statement of Sh. Ashok Kumar, s/o Sh. Sohan Pal, aged about 30 years, r/o H. No. B-57/3, Shiv Vihar Colony, Gali No.2, Shahabad Dairy, Delhi.

On SA

I am the workman in the present case. I have filed the present case against the management. On dated 31.01.2020, the partner of the management had offered me to settle the present matter for a total amount of Rs. 50,000/-. I have accepted his offer to settle the present matter for a total amount of Rs. 50,000/-. First installment of Rs. 25,000/- was received by me from the management in the court on dated 18.02.2020 and last and final installment of Rs. 25,000/- in cash has been received by me from the AR for the management today in the court. In view of



settlement arrived at between me and the management and in view of receiving of total settled amount of Rs. 50,000/- by me from the management, the present matter may be disposed off fully and finally settled between me and the management. I will not file any other case against the management. I will remain bound my statements recorded on dated 31.01.2020, 18.02.2020 and today in the court.


RO & AC  
Sd/-

Sd/-  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
16.09.2020"

7. In view of the settlement arrived at between the parties and in the light of the above statements of the partner of the management and the workman, the present matter is disposed off as fully and finally settled between parties to the present lis. Both the parties will remain bound with the above statements recorded in the court. The reference is answered accordingly.

8. An attested copy of the award be sent to the Office of the Deputy Labour Commissioner, Government of NCT of Delhi of Distt./Area concerned for publication, as per rules and judicial file be consigned to Record Room, as per rules, after compliance of necessary legal formalities.

**Dictated & Pronounced  
in Open Court  
On 16.09.2020**

  
(PAWAN KUMAR MATTO)  
**PRESIDING OFFICER LABOUR  
COURT-IX, ROUSE AVENUE COURTS  
NEW DELHI**

LCA No. 333/20

Devender Kumar vs. M/s Libra Four Wheel Pvt. Ltd.

16.09.2020

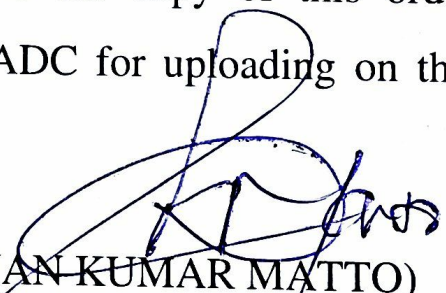
Present: None for the workman.

The matter is fixed for today for consideration on the statement of claim.

But, today, despite of repeated calls, no one has appeared on behalf of the workman.

Accordingly, the matter stands adjourned for the same purpose on 29.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
16.09.2020

LCA No. 334/20

Shekhar vs. M/s Libra Four Wheel Pvt. Ltd.

16.09.2020

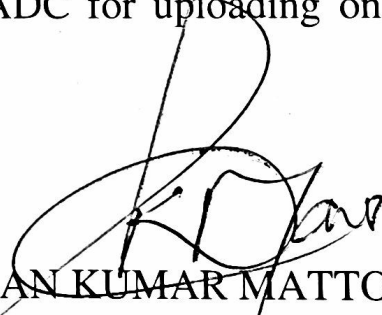
Present: None for the workman.

The matter is fixed for today for consideration on the statement of claim.

But, today, despite of repeated calls, no one has appeared on behalf of the workman.

Accordingly, the matter stands adjourned for the same purpose on 29.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
16.09.2020

LIR No. 335/20

Vikas Nagar vs. M/s Libra Four Wheel Pvt. Ltd.

16.09.2020

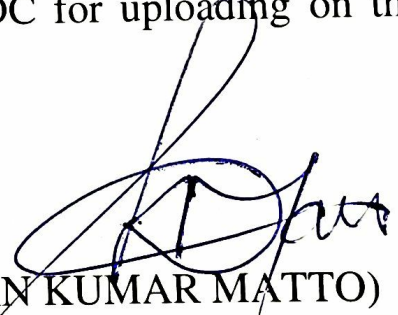
Present: None for the workman.

The matter is fixed for today for consideration on the statement of claim.

But, today, despite of repeated calls, no one has appeared on behalf of the workman.

Accordingly, the matter stands adjourned for the same purpose on 29.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
16.09.2020



LCA No. 337/20

Mukesh Kumar vs. M/s Libra Four Wheel Pvt. Ltd.

16.09.2020

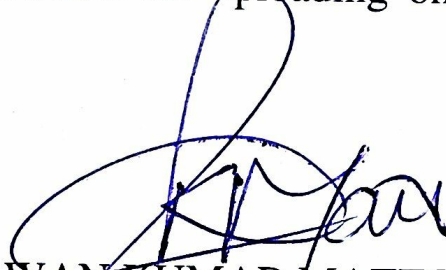
Present: None for the workman.

The matter is fixed for today for consideration on the statement of claim.

But, today, despite of repeated calls, no one has appeared on behalf of the workman.

Accordingly, the matter stands adjourned for the same purpose on 29.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
16.09.2020

LIR No. 1923/19

Shiv Prakash vs. M/s Ashoka Security Services

16.09.2020

Present: Sh. Anil Rajput, AR for the workman.  
None for the management.

The matter is fixed for today for filing of rejoinder and for framing of issues.

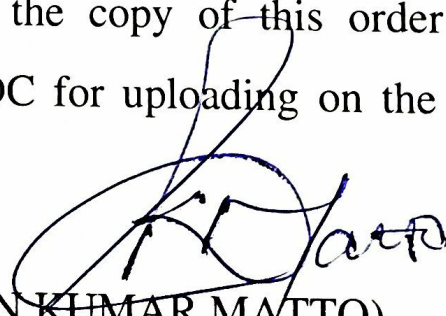
But the Ld. AR for the workman seeks one opportunity to file rejoinder.

Today, no one has appeared on behalf of the management despite of repeated calls.

In the interest of justice, last and final opportunity is granted to the workman to file rejoinder.

Accordingly, the matter stands adjourned for the same purpose on 20.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
16.09.2020

LIR No. 1924/19

Laxman vs. M/s Ashoka Security Services

16.09.2020

Present: Sh. Anil Rajput, AR for the workman.  
None for the management.

The matter is fixed for today for filing of rejoinder and for framing of issues.

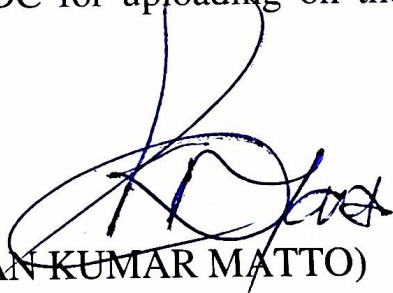
But the Ld. AR for the workman seeks one opportunity to file rejoinder.

Today, no one has appeared on behalf of the management despite of repeated calls.

In the interest of justice, last and final opportunity is granted to the workman to file rejoinder.

Accordingly, the matter stands adjourned for the same purpose on 20.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
16.09.2020

LIR No. 1925/19

Ashish Kumar Singh vs. M/s Ashoka Security Services

16.09.2020

Present: Sh. Anil Rajput, AR for the workman.  
None for the management.

The matter is fixed for today for filing of rejoinder and for framing of issues.

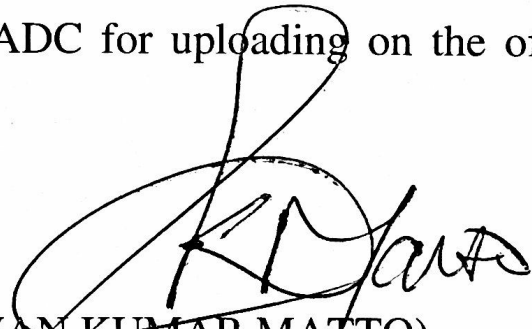
But the Ld. AR for the workman seeks one opportunity to file rejoinder.

Today, no one has appeared on behalf of the management despite of repeated calls.

In the interest of justice, last and final opportunity is granted to the workman to file rejoinder.

Accordingly, the matter stands adjourned for the same purpose on 20.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi

16.09.2020

LIR No. 1926/19

Manoj Kumar Mehto vs. M/s Ashoka Security Services

16.09.2020

Present: Sh. Anil Rajput, AR for the workman.  
None for the management.

The matter is fixed for today for filing of rejoinder and for framing of issues.

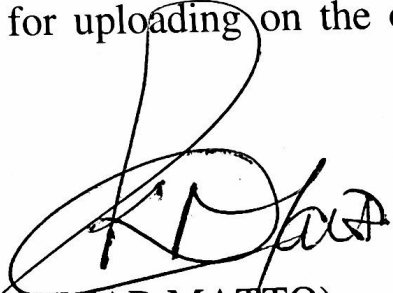
But the Ld. AR for the workman seeks one opportunity to file rejoinder.

Today, no one has appeared on behalf of the management despite of repeated calls.

In the interest of justice, last and final opportunity is granted to the workman to file rejoinder.

Accordingly, the matter stands adjourned for the same purpose on 20.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
16.09.2020



LIR No. 2539/17

Mukesh Sharma vs. M/s Must & More Health Care Pvt. Ltd.

16.09.2020

Present: None for the workman.  
None for the management.  
(Management is already exparte)

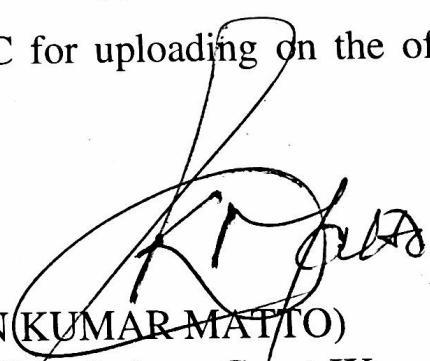
The matter is fixed for today for exparte evidence of the workman.

But, today, despite of repeated calls, no one has appeared on behalf of the workman.

In the interest of justice, last and final opportunity is granted to the workman to conclude his evidence.

Accordingly, the matter stands adjourned for exparte evidence of the workman on 01.07.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
16.09.2020

LIR No. 3479/17

Mansa Ram vs. M/s Jain Brothers Sanitation Pvt. Ltd.

16.09.2020

Present: Sh. Anil Rajput, AR for the workman.  
Sh. Surender Yadav, proxy AR for the management.

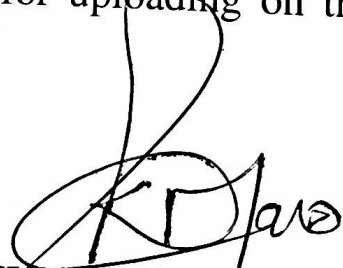
The matter is fixed for today for the evidence of the workman.

The Ld. AR for the workman seeks adjournment as workman could not come.

Ld. Proxy AR for the management also seeks adjournment.

Accordingly, the matter stands adjourned for the evidence of the workman on 25.08.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
16.09.2020

LID No. 327/19

Mahesh Kumar vs. M/s R.M. Auto

16.09.2020

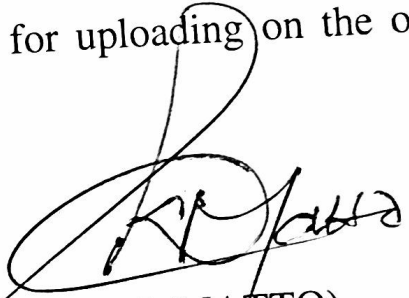
Present: Sh. Surender Yadav, AR for the workman.  
None for the management.

The matter is fixed for today for the evidence of the workman.

Ld. AR for the workman has appeared, he has filed the affidavit of the workman alongwith the photocopies of certain documents. He is directed to supply copies thereof to the management or it's AR. But, today, no one has appeared on behalf of the management. He has apprised to the court that chances of settlement are also there as he has made a talk with the AR of the management.

Accordingly, the matter stands adjourned for talk of settlement on 30.09.2020, failing which for the evidence of the workman on 26.08.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
16.09.2020

LID No. 385/19

Bharat Singh Rana vs. M/s Group 4S Secure Solutions India Pvt. Ltd.

16.09.2020


Present: Sh. Sagar Mishra, proxy AR for the workman.  
None for the management.

The matter is fixed for today for further cross-examination of  
MW1.

Today, no one has appeared on behalf of the management.

Accordingly, the matter stands adjourned for further cross-  
examination of the MW1 on 12.01.2021.

Ahlmad is directed to send the copy of this order to the  
concerned official of District Court, RADC for uploading on the official  
website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
16.09.2020

LIR No. 6440/16

Nèeraj Kumar vs. M/s Sri Guru Tegh Bahadur Institute of MGT  
Information Technology

16.09.2020

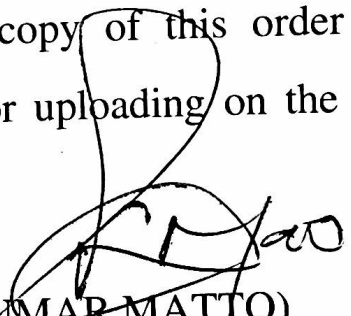
Present: None for the parties.

The matter is fixed for today for filing reply and consideration on the application filed by the management to recall the workman for his further cross-examination and also for evidence of the management.

But, today, despite of repeated calls, no one has appeared on behalf of any of the parties in the court.

Accordingly, the matter stands adjourned for filing reply and consideration on the said application on 22.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Ayenue Courts/New Delhi  
16.09.2020



LIR No. 5968/16

Dharmender Singh vs. M/s Superchemfab Engg. Consultants Pvt. Ltd. &  
Anr.

16.09.2020

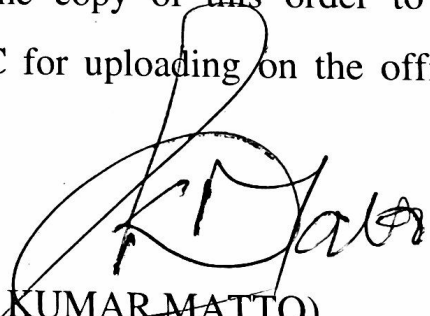
Present: Sh. Raj Kumar Verma, proxy AR for the workman.  
None for the management.  
(Management is already exparte.)

The matter is fixed for today for hearing exparte final arguments.

Ld. Proxy AR for the workman seeks adjournment as the main AR for the workman has gone to the hospital to donate his blood to his relative. In the interest of justice, last and final opportunity is granted to the workman to conclude his arguments.

Accordingly, the matter stands adjourned for hearing exparte final arguments on 09.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
16.09.2020

LIR No. 5969/16

Pintu Kumar vs. M/s Superchemfab Engg. Consultants Pvt. Ltd. & Anr.

16.09.2020

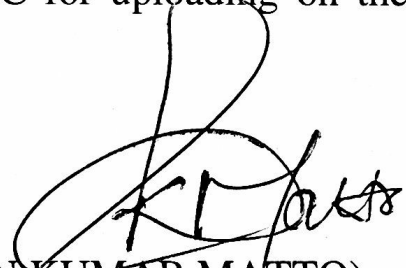
Present: Sh. Raj Kumar Verma, proxy AR for the workman.  
None for the management.  
(Management is already exparte.)

The matter is fixed for today for hearing exparte final arguments.

Ld. Proxy AR for the workman seeks adjournment as the main AR for the workman has gone to the hospital to donate his blood to his relative. In the interest of justice, last and final opportunity is granted to the workman to conclude his arguments.

Accordingly, the matter stands adjourned for hearing exparte final arguments on 09.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi

16.09.2020

LIR No. 5970/16

Katar Singh vs. M/s Superchemfab Engg. Consultants Pvt. Ltd. & Anr.

16.09.2020

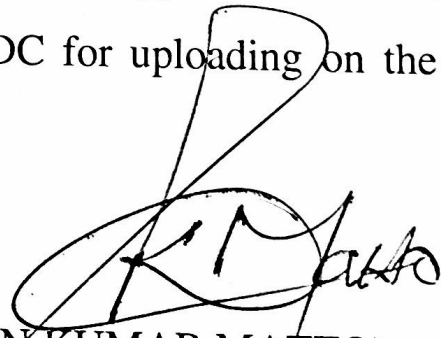
Present: Sh. Raj Kumar Verma, proxy AR for the workman.  
None for the management.  
(Management is already exparte.)

The matter is fixed for today for hearing exparte final arguments.

Ld. Proxy AR for the workman seeks adjournment as the main AR for the workman has gone to the hospital to donate his blood to his relative. In the interest of justice, last and final opportunity is granted to the workman to conclude his arguments.

Accordingly, the matter stands adjourned for hearing exparte final arguments on 09.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi

16.09.2020

LIR No. 5973/16

Aren Kumar Gupta vs. M/s Superchemfab Engg. Consultants Pvt. Ltd. & Anr.

16.09.2020

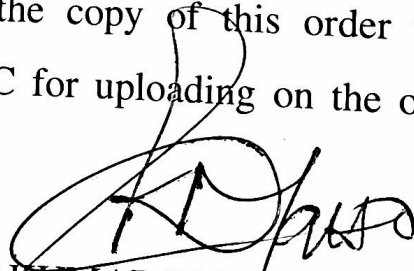
Present: Sh. Raj Kumar Verma, proxy AR for the workman.  
None for the management.  
(Management is already exparte.)

The matter is fixed for today for hearing exparte final arguments.

Ld. Proxy AR for the workman seeks adjournment as the main AR for the workman has gone to the hospital to donate his blood to his relative. In the interest of justice, last and final opportunity is granted to the workman to conclude his arguments.

Accordingly, the matter stands adjourned for hearing exparte final arguments on 09.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
16.09.2020

LIR No. 6393/16

Govind Kishore Jha vs. M/s Superchemfab Engg. Consultants Pvt. Ltd. & Anr.

16.09.2020

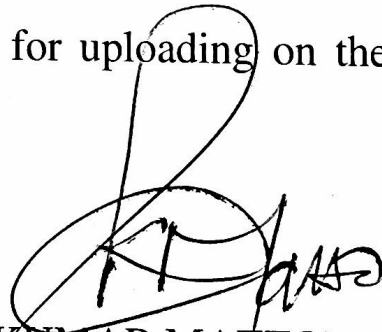
Present: Sh. Raj Kumar Verma, proxy AR for the workman.  
None for the management.  
(Management is already exparte.)

The matter is fixed for today for hearing exparte final arguments.

Ld. Proxy AR for the workman seeks adjournment as the main AR for the workman has gone to the hospital to donate his blood to his relative. In the interest of justice, last and final opportunity is granted to the workman to conclude his arguments.

Accordingly, the matter stands adjourned for hearing exparte final arguments on 09.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
16.09.2020